

NOTIFICATION

The 8th January, 2016

No. Pari.Ayu.-349/2015/63—The Following drafts of amendments in the Jharkhand Motor Vehicle Rules, 2001 the States Government purpose to make in exercise of the power conferred by the section 65,95,96 clause(e) of sub-section(2) of the section 138 and 211 of the Motor Vehicle Act, 1988, is hereby published under the provision of section 201(1) of the said Act vide Jharkhand Gazette Notification No.-827 Dated 16.11.2015 for information of all persons likely to be affected and the matter shall be decided by considering the objection/suggestions after 30 days from the date of publication in the Jharkhand State Gazette. No any objections/suggestions has been received on published notification in prescribed time line. Accordingly the following amendment is being enforced from the date of publication of this notification.

Jharkhand Motor Vehicle Amendment Rule 2015

1. Insertion of sub-rule (e a) after Rules (2) of Jharkhand Motor Vehicle Rules, 2001.

Rule (2)(e a) :- “ Village Route” means a route which connects a village or a town to another village or town or a village to block or sub-division which does not include part exceeding 25% or 15 kilometre of the ordinary route whichever may be less and such routes be formulated under clause (c) of section 68 of the Motor Vehicle Act, 1988.

2. Insertion of Clause (ix) after clause (viii) of sub-rule (1)(b) of rule 50 of Jharkhand Motor Vehicle Rules, 2001.

Rule 50(1) (b) (ix) :- The upper edge of the wind screen and outer portion of bus service which is likely to be operated on the “village route” shall be painted with “village service vehicle” and the name of the “village route” in blue colour on white strip and width of strip as well as height of letters shall be 10cm and 8 cm respectively and shall be in such a manner as to that can be read from a distance of 25 meter.

3. Insertion of Rule 70(a) after rule (70) of the Jharkhand Motor Vehicle Rules, 2001.

Rule 70(a) :- (1) The public service vehicles, having seating capacity 6 to 21 excluding driver and conductor, shall be classified as village service vehicles.

- (2) Priority shall be given to the schedule tribe and schedule cast in course of granting permit.
- (3) The Permit shall be granted for five years and selected application will have to submit an undertaking that bus shall be operated till the validity of the permit otherwise the permit shall be cancelled.
- (4) The time-table shall be fixed by the concerned R.T.A and the objection on time-table by existing permit holder shall not be valid.
- (5) An Application for permit along with prescribed fee under Rule 74 as amended from time to time shall be submitted in from P.St.S.A.
- (6) The Permit holder shall have to submit a quarterly report in the first week of last ending quarter regarding operation of regular bus service with certificate of Mukhiya of the Gram Panchayat before the concerned Regional Transport Authority otherwise the permit shall have to be suspended or cancelled.

BY THE ORDER OF THE GOVERNMENT OF JHARKHAND

Ratan Kumar,
Secretary,
Transport Department,
Jharkhand , Ranchi.
